

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) The information is being collected.

(b) I had written to the Chief Minister of Kerala requesting him to make inquiries into the report appearing in newspapers that at Cannanore a mock arrest of the Prime Minister and the Deputy Prime Minister was enacted by the volunteers of the Communist Party (Marxist). The Chief Minister's reaction was that it would be unwise to take action against those who went in for such demonstrations but that action would be taken when such demonstrations transgress the limits and involve attack on person or property.

(c) Government are in touch with the State Governments concerned who have assured that appropriate action is taken in specific cases.

ALL-INDIA FEDERATION OF UNIVERSITY AND COLLEGE TEACHERS' ORGANISATION

*528. **SHRI D. C. SHARMA :** Will the Minister of EDUCATION be pleased to state :

(a) whether the Executive Committee of the All-India Federation of University and College Teachers Organization has decided to launch a movement in April, on the eve of the annual examinations to protest against the non-implementation of the salary revision scheme announced by the Central Government in April, 1966.

(b) if so, the reaction of Government thereto; and

(c) the steps proposed to be taken in the matter ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) According to the Press Handout dated 14-2-1968 issued by the Federation, the Executive Committee of the Federation has decided that if the state of affairs in the implementation of the scheme of revision of salary scales does not undergo a change by the next April the Committee would take upon itself the task of evolving a programme for an all-India movement to get the process reversed.

(b) and (c). The question of implementing the scheme of revised pay-scales is primarily the concern of the State Governments who are being constantly reminded about it.

सरकारी काम के लिये हिन्दी का प्रयोग

*529. **श्री राम गोपाल शालबाबे :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पंजाब सरकार ने अपने राज्य में सरकारी काम के लिये हिन्दी का प्रयोग बन्द कर दिया है; और

(ख) वहाँ के 30 प्रतिशत भाषायी अल्पसंख्यकों के अधिकारों और हितों को ध्यान में रखते हुए क्या इस संबंध में कोई कार्यवाही करने का सरकार का विचार है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री बिद्या चरण शुक्ल) : (क) पंजाब राज-भाषा अधिनियम, 1967 के अधीन उस राज्य में सरकारी कामकाज के लिये केवल पंजाबी के प्रयोग की व्यवस्था की गई है।

(ख) भाषा-जात अल्पसंख्यकों के हितों के संरक्षण के लिये संवैधानिक या अन्य प्रकार की पर्याप्त व्यवस्था पहले से ही है।

SERVICE CONDITIONS OF JUDGES

*530. **SHRI HARDAYAL DEVGUN :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any representation/suggestion was made to Government after they had taken decision on the recommendations made by the three Judges of the Supreme Court for bettering the service conditions of the Supreme Court/High Court Judges;

(b) if so, whether Government are re-considering the matter; and

(c) whether the Supreme Court/High Court Judges are allowed to carry forward their leave already earned by them before their appointment as such judges ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b). Yes, Sir. Some suggestions were received by Government for betterment of the service conditions of Supreme Court and High Court Judges, but it was decided not to pursue the suggestions at present.

(c) A proposal to allow High Court Judges on their appointment as Supreme